

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DEHRADUN “SMC” BENCH, DEHRADUN**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.203/DDN/2024
Assessment Year: 2012-13

Omguru Nirman Pvt. Ltd., 46, Lord Krishna Residency, 5/28, Teg Bahadur Road, Dehradun	Vs.	CIT(A)/NFAC, Delhi
PAN :AABCO0009R		
(Appellant)		(Respondent)

Assessee by	Sh. Saurabh Aggarwal, CA
Department by	Sh. A.S. Rana, Sr. DR

Date of hearing	21.03.2025
Date of pronouncement	21.03.2025

ORDER

PER SATBEER SINGH GODARA, JM

This assessee's appeal for assessment year 2012-13, arises against the Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and order no. ITBA/NFAC/S/250/2024-25/1067788850(1), dated

20.08.2024, involving proceedings under section 147 r.w.s. 144 of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. The assessee appears to have filed his application dated 28.12.2024 for withdrawal of the instant appeal, as under:

“SUB: APPLICATION FOR WITHDRAWAL OF THE APPEAL, IN CASE OF OMGURU NIRMAN PRIVATE LIMITED [PAN-AABCO0009R]

REF: APPEAL NO. ITA 203/DDN/2024 DATED 23-11-2024; AY 2012-13

Dear Sir/Mam,

With reference to the aforementioned subject, we would like to bring to your kind notice that the assessee has opted for The Direct Tax Vivad se Vishwas Scheme, 2024 (DTVSV) and thus has filed Form 1 prescribed under the said scheme on 16.12.2024. The copy of the said Form 1 has been attached herewith for your perusal. The Scheme has been opted for with the intention to save time in further litigation and for the sake of peace of mind.

Further, now we are in receipt of Form 2 as prescribed under the DTVSV, duly signed by the Principal Commissioner of Income Tax dated 23.12.2024. The copy of the said Form 2 has also been attached herewith for your perusal.

As it is a pre-requisite to withdraw any ongoing appeal proceedings to pursue any application under DTVSV, we hereby request you to accept this application for withdrawal of the said appeal before your goodself.

You are requested to kindly allow the withdrawal of the subject appeal and oblige.”

3. Learned departmental representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn, subject to all just exceptions.

Order pronounced in the open court on 21st March, 2025

Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

Dated: 21st March, 2025.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi